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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No.1774 of 1993

Rishi Pal and others Applicant

Vs

Union of India and others. ... Respondents
-:o:-

HON'BLE MR MAHARAJDIN, MEMBER(J)
HON'BLE MISS JSHA SEN, MEMBER(A)

(by Hon'ble Mr Maharajdin, Member-J)

The applicants who are 36 in number were employed as Casual Labours by respondent No.3. The details of the engagement as a Casual Labour are given in Annexure-I. It is stated that all of them have completed more than 240 days working in the Dairy Farm under respondent No.3. The applicants have produced Annexure-II and have claimed that ~~in D.D.Q.M.L. Farms, Q.M.C. Branch, A.H.R.B. 351/II/10/14/E~~ under the provisions of Para 4(D)(e) ~~their services are to be regularised.~~ ^{16/4/93}

The applicants have submitted the representation dated 13-07-93 (Annexure-III) praying therein for regularisation of their services after having completed 240 days as referred to above. The representation was forwarded to the Secretary, Ministry of Defence, Government of India, New Delhi for consideration vide letter dated 28-07-93. The representation is still pending for disposal. The applicants have approached this Tribunal before expiry of the period of six months and have not waited for the reply about the disposal of the representation. In these circumstances we dispose of this Original Application with the direction to the respondents to dispose of the ~~representation~~ within a period of three months from

[Signature]

the date of communication of this Order as per Rules.

The application is disposed of at admission stage.

Ull
MEMBER-Administrative

Jm
MEMBER-Judicial

DATED: Allahabad, ~~Maxima~~ December 01, 1993.
(VKS PS) ***